- (c) and (d) M.C.D. had approved conversion of 62 posts of daily wage clerks into regular time scale posts of Lower Division Clerks vide Resolution No. 635 dated 17-9-1979. But the M.C.D. did not implement the decision. The J.J.R. scheme has been transferred from the Municipal Corporation of Delhi to DDA w.e.f. 15-5-80. After its transfer the matter has been examined by the DDA and procedural formalities are being completed 15y tJiem.
- (e) Out of the 52 daily wage clerks presently working, 34 have overage as on 16-6-80, 6 were overage even at the time of their initial appointment. About their chances of getting jobs in other departments, the matter has to be regulated in accordance with the recruitment rules of concerned Organisations.
 - (f) As per reply in para (c) and (d) above.

Formulation of National Education **Policy**

- 944. SHRI SraVA CHANDRA JHA: Will the Minister of EDUCATION be pleased to refer to tlie reply to Un-atarred Question 43 given in the Rajya Sabha on the 30th January^ 1980 and state:
- (aj whether Govenunent have finalised the formulation of a Natioi^al Educational Policy;
- (b) if go\ what are the details in this regard; and
- (c) if not, what are ihe reasons therefor?

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WEL-FARE (BHRI B. SHANKARANAND): (a) to (c) The Government propose to review the Draft National Policy on Education, formulated in 1979. It has been sent to the State Governments for ascertaining their remarks and views. It is also proposed to be discussed at a Conference of the Education Ministers of States. The opinion

of the Central Advisory Board on Education will also be obtained.

Illegal sale of Chilla-Kotla (Delhi) village land

to Questions

- 945. SHRI BHOLA PRASAD: Will the Minister of WORKS AND HOUS-ING be .pleased to state:
- (a) whether it is a fact that a Pradhan of Village Chilla-Kotla in Delhi had informed DDA that viUage land was being sold by unscrupulous elements at high prices and houses were being constructed on such plots;
- (b) if so, what are the details in this
- (c) what action Government have taken against the persons involved in selling the village land; and
- (d) what steps Government have taken to inform the plot holders in advance the exact situation of their plot?

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI): (a) The Delhi Development Authority has: intimated that there is no such complaint on its available records.

(b) to (d) Question does not arise.

Guideline for radical land reforms

- 946. SHRI K. CHATHUNNI MAS-TER: Will the Minister of AGRICUL-TURE be pleased to state:
- (a) whether the Central Govern ment have given any new guidelines to the States for enactment and implementation of radical land reforms; and
- (b) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN): (a) and (b) State legislations on land ceiling are generally in conformity with the National Guidelines formulated in 1972. The State Governments

have been requested to initiate positive stsps to accelerate the pace of implementation and ensure quicker distribution of surplus land to the landless. The States have also been requested to ensure that the allottees of, surplus land are not disturbed in 1, heir possession and evicted therefrom either by the erstwhile owners or by other powerful interests.

Block level plannine

- 947. PROF. RAMLAL PARIKH: Will the Minister of RURAL RECONSTRUCTION be pleased to state:
- (a) what progress has so far were made in regard to the implementation of the scheme of Block-level planning in the country;
- (b) how many blocks in each State have been covered under the scheme;
- (c) which are the agencies entrusted to prepare Block level plans;
 - (d) what is the follow-up of each plan;
- (e) what is the financial pattern of the scheme:
- (f) whether Government propose to expand ^he scheme;
 - (g) if so, in what manner; and
- (h) if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN): (a) There is no separate scheme of block-level planning being implemented by the Ministry of Rural Reconstruction. Block-least planning for achieving integrated rural development is an objective towards which we are proceeding. The Planning Commission finalised the guidelines for block-level planning recently and these have been conveyed to all States and Union Territories. Under these guidelines, a small district-level planning team consisting of an economist for statistician, a small industries officer and a credit officer are expected to

undertake the formulation of block-level plans. The planning teams are yet to be created. Meanwiiile, the Ministry of Rural Reconstructdon is implementing the Integrated Rural Development Programme under which, block plans are drawn up for assisting eligible families of the target group consisting of small and margi-

na:1 farmiej^, agricultural iabourers, rural artisans, members of Scheduled Castes and Scheduled Tribes, etc. These block plans also cover investment activities on approved items of infrastructure. The IRD programme was launched during 1978-79 in 2300 blocks. 2000 blocks wer« selected from areas covered by one or more of the three sPecial rural development programmes of Small Farmers Development Agency, Drought Prone Areas Programme and Command Area Development programme and 300 blocte from Etreas not covered by these programmes. programme is being extended to 300 blocks every year in the non-ispecial programme areas and presently it covers 2,900 blocks. The block has been accepted as the unit for planning and implementing the Integrated Rural Development

Progromme and the programme envisages formulation of block plans in respect of all the blocks covered under the programme. In the blocks selected from the non-special programme areas^ an amount of Rs. 60,000 per blocks is allocated for conducting a detailed base-line survey of the households so that it is possible to identify potential beneficiaries On an objective basis. A statement showing the progress made under thg Integrated Rural Development Programme during 1978-79 and 1979-80 is enclosed. [See Appendix CXIV, Annexure No. 91].

- (b) A statement is enclosed. [See Appendix CXIV, Annexure No. 92],
- (c) and (d) The formulation of block plans under the Integrated Rural Development Programme has been entrusted to the special pi'o-gramme agencies like SFDA, DPAP wherever they exist. Many State Governments have set up their own